

(2023) 09 GUJ CK 0087
In the Gujarat High Court

Case No : R/Civil Application (For Condonation Of Delay) No. 1353 Of 2023 In F/
Misc. Civil Application No. 26434 Of 2023

Bhavnaben Wd/O Pravinbhai Naranbhai Patel APPELLANT
Vs

Not Mension RESPONDENT

Date of Decision : 29-09-2023

Acts Referred:

Limitation Act, 1963 — Section 5

Citation : (2023) 09 GUJ CK 0087

Hon'ble Judges : Gita Gopi, J

Bench : Single Bench

Advocate : R.K.Mansuri

Final Decision : Allowed

Judgement

Gita Gopi, J

1. By way of this application under Section 5 of the Limitation Act, 1963, the applicants have prayed for condonation of delay of 696 days caused in preferring the restoration application.

2. The learned advocate for the applicants submits that the matter had remained in objection and was dismissed without any scope of apprising the inability of the applicant to remove the office objections and therefore, there is delay in preferring the restoration application, as the applicant had to make necessary arrangements for removal of office objections.

3. In the case of Collector, Land Acquisition, Anantnag and Another v. Mst. Katiji and Others, AIR 1987 SC 1353, it has been observed as under:

"3. The legislature has conferred the power to condone delay by enacting Section 5 of the Indian Limitation Act of 1963 in order to enable the Courts to do substantial justice to parties by disposing of matters on 'merits'. The expression "sufficient cause" employed by the legislature is adequately elastic to enable the

courts to apply the law in a meaningful manner which subserves the ends of justice--that being the life-purpose for the existence of the institution of Courts. It is common knowledge that this Court has been making a justifiably liberal approach in matters instituted in this Court. But the message does not appear to have percolated down to all the other Courts in the hierarchy. And such a liberal approach is adopted on principle as it is realized that:-

1. Ordinarily a litigant does not stand to benefit by lodging an appeal late.
2. Refusing to condone delay can result in a meritorious matter being thrown out at the very threshold and cause of justice being defeated. As against this when delay is condoned the highest that can happen is that a cause would be decided on merits after hearing the parties.
3. "Every day's delay must be explained" does not mean that a pedantic approach should be made. Why not every hour's delay, every second's delay? The doctrine must be applied in a rational common sense pragmatic manner.
4. When substantial justice and technical considerations are pitted against each other, cause of substantial justice deserves to be preferred for the other side cannot claim to have vested right in injustice being done because of a non-deliberate delay.
5. There is no presumption that delay is occasioned deliberately, or on account of culpable negligence, or on account of mala fides. A litigant does not stand to benefit by resorting to delay. In fact he runs a serious risk.
6. It must be grasped that judiciary is respected not on account of its power to legalize injustice on technical grounds but because it is capable of removing injustice and is expected to do so."
4. Having heard the learned advocate for the applicants and considering the averments made in the application and as the delay is sufficiently explained, the delay caused in filing the restoration application deserves to be condoned and is hereby condoned. The application is allowed accordingly.